

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 6 of 1998.

(O.A 841 of 1997)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.

HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Pravash Prasum Pandey

vs.

Union of India & Ors. (E. Rly)

For applicant : Mr. M. Lal, Counsel.

For respondents : None.

Heard on : 21.1.98.

Ordered on : 21.1.98.

O R D E R

B.C. Sarma, AM.

1. This M.A has been filed with the prayer that the Order dated 8.12.97 passed by us in the O.A 841 of 1997 be recalled and Mr. M.S. Paul, EDN-1, Sealdah, who was allotted the quarter, which was earlier allotted to the applicant be impleaded as party-respon-
dent in the O.A.

2. We have heard the submission of the 1d. Counsel for the applicant. None appears for the respondents. We find that in our earlier Order dated 8.12.97 it was pointed out to the 1d. Counsel whether he would like to implead said Sri Paul as party-respondent in the O.A. The 1d. Counsel replied that it is not necessary to implead him as a party in the case. Now that he has prayed before us, this prayer is allowed. ~~Applicant to make necessary amendment in the cause title of the application as per rule and also serve~~
~~copy of the application on the said party-respondent.~~

3. The applicant has also made a prayer in this Misc. application to the effect that an order be issued regarding eviction